

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
“KHADKESHWAR HATCHERIES LIMITED”**

SN	RELEVANT PARTICULARS	
1.	Name of Corporate Debtor	KHADKESHWAR HATCHERIES LIMITED
2.	Date of Incorporation of Corporate Debtor	08.10.1990
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai (under Companies Act, 1956)
4.	Corporate Identity number of Corporate Debtor	U01222MH1990PLC058438
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Gut No. 37, Bokud Jalgaon, Tq. Paithan, Aurangabad – 431105 (MH)
6.	Insolvency Commencement Date in respect of Corporate Debtor	20.06.2023
7.	Estimated date of closure of insolvency resolution process	17.12.2023 (180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Amit Chandrashekhar Poddar Registration No.: <u>IBBI/IPA-001/IP-P00449/2017-18/10792</u>
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	Address: Akshat, 7, Vijay Nagar, Katol Road, Nagpur, Maharashtra - 440013 Email: <u>amitpoddar.ca@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 3rd Floor, Meera Apartments, Above Durva Restaurant, Opp. Yeshwant Stadium, Dhantoli, Nagpur – 440012 Email: <u>cirp.khl@gmail.com</u>
11.	Last date for submission of claims	04.07.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(A) Relevant Forms and (B) Details of Authorised Representatives are available at:	(A) WebLink: <u>https://ibbi.gov.in/en/home/downloads(forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</u> (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of “**KHADKESHWAR HATCHERIES LIMITED**” on **20.06.2023**.



The Creditors of “**KHADKESHWAR HATCHERIES LIMITED**” are hereby called upon to submit their claims with proof on or before **04.07.2023** to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against the entry No. 13 to act as a authorized representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 23, 2023

Place: Aurangabad

(Chhatrapati Sambhaji Nagar)



Amit Chandrashekhar Poddar
Interim Resolution Professional